

OA. 636/2000
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Order dated 5.2.2004

Heard Shri P.V.Ramdas, learned counsel for the applicant and Shri A.K.Bose, learned Senior Standing Counsel appearing for the Respondents.

In course of hearing Shri P.V.Ramdas, the learned counsel brought to our notice order dated 9.9.2003 passed by this Tribunal in O.A.No.125 and 126 of 2001 and submitted that the case of the applicant in the instant O.A. being covered under the facts and circumstances of O.A.Nos.125 and 126 of 2001, similar direction may be issued to Respondents as in those two OAs.

We have examined the facts of the O.A. Nos.125 and 126 of 2001 and found that the instant O.A. is in a similar footing with those two OAs. In view of this, we see no reason to take a different view in this case.

For the reasons discussed above, we dispose of this O.A. leaving liberty to the applicant to ventilate his grievance, if any, before the authorities, clearly as to which of his junior(s) has been drawing higher pay than him etc. In the event the applicant makes a representation as aforesaid, the authorities concerned will be well-advised to examine the grievance within the four corner of rules/instructions in order to set the matter at rest for all times to come.


VICE-CHAIRMAN (A)

VICE-CHAIRMAN (J)